



2026:AHC:28453

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1773 of 2026

Sanju Singh

.....Petitioner(s)

Versus

The State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anoj Kumar Mishra
Counsel for Respondent(s)	:	C.S.C., Prakhar Saran Srivastava

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Sri A.K. Mishra, learned counsel for the writ petition as well as Sri Vipin Kumar, learned State Law Officer and Prakhar Saran Srivastava learned counsel for the respondent.
2. The solitary prayer made in the present petition is for the grant of second ACP with the writ petitioner, who is working on the post of Peon.
3. Learned Standing Counsel submits that it is the case of the petitioner and considering the facts of the case, a direction be issued to Chief Development Officer/In-charge Officer, District Election Officer (Panchayat Evam Nagariya Nikaya), Mainpuri-respondent No.3 to consider the grievance of the petitioner and decide the same in accordance with law..
4. Considering the submissions, the writ petition stands disposed of with a direction to the Chief Development Officer/In-charge Officer, District Election Officer (Panchayat Evam Nagariya Nikaya), Mainpuri-respondent No.3 to decide the detailed representation filed by writ petitioner alongwith certified copy of this order raising all his grievances within a period of three months, thereafter.

(Vikas Budhwar,J.)

February 6, 2026

Virendra